

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 203 OF 2020

Filomeno s/o Luis Costa

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. C. A. Ferreira and Mr. D. D. Zaveri, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 3.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 23rd September, 2020

P.C.

1. Heard Mr. C. A. Ferreira, learned Counsel for the petitioner and Mr. D. Pangam, learned Counsel for the respondent nos.1 to 3.
2. At the request of Mr. C. A. Ferreira, learned Counsel for the petitioner, we grant leave to amend this petition. Amendment to be carried

out within two weeks from today. The copy of amended petition to be served upon the respondents.

3. Issue notice to the Manager, Bank of India, returnable on 05.10.2020.
4. Time is granted to the respondents to file their response in the matter and furnish a copy of the same on the learned Counsel for the petitioner by email.

M. S. JAWALKAR

M. S. SONAK, J.

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